

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **10.07.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Essar Machine Works Pvt Ltd

MAIN PETITION NUMBER : CP/1334/2019

(IA/MA) APPLICATION NUMBERS

IA/112(CHE)/2024

ORDER

Present: Ld. Counsel Shri. Kaushik Narayanan for the Applicant /
Liquidator.

Heard.

This application has been filed seeking extension of winding up period by six months from 01.07.2024 to 31.12.2024.

Reasons have been stated in Para 22 of the application about pendency of applications before Hon'ble High Court towards refund of the deposits, before the Labour Court, settlement with ESI Authorities etc.

It is brought to our notice that two applications IA(CA)/63(CHE)/2024 and IA(CA)/34(CHE)/2023 are reserved for orders.

Having considered the reasons stated above, winding up period is extended till 31.12.2024.

IA/112(CHE)/2024 is **disposed of**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)